

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India	Applicant/Petitioner
v.		
Era Infra Engineering Limited	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 09.06.2021

CORAM:

SH. R. VARADHARAJAN
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	Ms. Nikita Barman, Adv. For IA-1441/2021 Mr. Krishnendu Datta, Senior Advocate with Mr. Mohit Kishore, Ms. Wamika Trehan, Mr. Shivank Diddi and Ms. Udit Singh, Advocates
For the Respondent	Mr. Lokesh Bhola, Ms. Aparna Gupta, Advs. Mr. Manmeet Singh & Mr. A. Robin Frey, Advs. Mr. Apoorv Aggarwal, Adv. For R-2-5 Mr. Nitin Pandey for R-19 in I.A 2184/2019 Mr. Palash Singhai, Adv.
For the Axis Bank	Ms. Aditi Mittal & Mr. Aditya Narayan Mahajan, Advs.
For the IL & FS	Mr. Shashank Agarwal, adv.
For the CoC	Mr. Abhirup Dasgupta, Mr. Ishaan Duggal & Ms. Bhawana Sharma, Advs.

ORDER

Learned Senior Counsel for the Applicant is present and presses for the early hearing of the Application in IA/2497/2019 which has been pending for the past two years as filed by the RP.

2. It is further brought to the notice of this Tribunal that an issue concerning a legal question has been raised before this

Tribunal in the said Application IA/2497/2019 upon the directions of the CoC and the same has been placed before this Tribunal and the pendency of which the RP it is stated is unable to proceed with the two resolution plans as obtained from Resolution Applicants. Under the circumstances, the urgency being expressed as averred in the Application.

3. It is further brought to the notice of this Tribunal by Learned Senior Counsel for the Applicant upon a query posed by this Tribunal as the matter is listed before this Tribunal on 19.07.2021 and taking into consideration the heavy board before this Bench with which it is confronted with, that 19.07.2021 is in itself an early date for taking up this Application IA/2497/2019, as originally posted.

4. However, taking into consideration the averments contained in the Application as well as representation made by the Learned Senior Counsel for the Applicant, let this matter be posted on top of the list immediately after the motion list on the said date viz., **19.07.2021**.

5. With the above directions, the Application stands **closed**.

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(R. VARADHARAJAN)
ACTG. PRESIDENT

-sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)